**OPEN COURT** 

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

CIVIL CONTEMPT APPLICATION NO. 100 OF 2006.

IN

ORIGINAL APPLICATION NO. 1268 of 2004.
ALLAHABAD THIS THE 08<sup>TH</sup> DAY OF APRIL 2008.

## Hon'ble Mr. N.D. Dayal, Member-A Hon'ble Mr. A.K. Gaur, Member-J

- 1. Mithlesh Kumar son of late S.N Kumar.
- 2. N.L.S Yadav son of Shri B.R. Yadav
- 3. C.M Lal son of Shri Suraj Prasad.
- 4. C.M Tiwari son of Shri Abhayraj Tiwari.
- 5. D.K. Sharma son of Shri K.R.B Sharma
- 6. S.N Ram son of late S. Prasad
- 7. M. Tiwari son of Shri G.S. Tiwari.
- 8. A.K. Gupta son of Shri Jawaharlal
- 9. R.N.R. Rangilla son of Shri late Basudev
- 10. Sudhir Ranjan Ray son of Shri B.N Ray.
- 11. R.S Pathak son of Srhi R.L. Pathak
- 12. J.N Dubey son of late U.N, Dubey
- 13. P.N Tripathi son of late R.K. Tripathi
- 14. R.N Singh II son of late B. Singh.
- 15. A.K. Rai son of Shri K.N Rai
- 16. P.N Rai son of Shri R.P. Rai
- 17. K.P. Srivastava son of late Baidya Nath Prasad.
- 18. R.B Singh son of Shri Deo Kumar Singh.
- 19. Ramanand Singh son of Shri Ganga Singh
- 20. Naveen Kumar son of late Kartik Lal
- 21. Kashi Nath Prasad son of Shri T. Prasad.
- 22. Birendra Kumar son of late R. Prasad.

  All are posted as Senior Goods Guard East Central Railway,

  Mughalsarai, District Chandauli.

......Applicants

(By Advocate: Shri A.K. Srivastava/Shri Vikas Budhwar)

Vs.

1. Shri K.C. Jena, General Manager, East Central Railway, Hajipur.

2. Shri R. Vijai Mohan, Divisional Railway Manager, East

Central Railway, Mughalsarai.

3. Shri Manoj Kumar, Senior Divisional Personnel Officer, East Central Railway, Mughalsarai.

4. Sri N.N. Pathak, Divisional Personnel Officer (Incharge) East Central Railway, Mughalsarai.

(By Advocate: Shri Anil Kumar/Shri K.P. Singh)

## ORDER

## Mr. N.D. Dayal, Member-A

Shri S.K Pandey holding brief of Shri Vikas Budhwar counsel for the applicant and Shri K.P. Singh assisted by Shri Anil Kumar counsel for the respondents.

2. It has been submitted by learned counsel for the respondents that contempt proceedings have been stayed by the Hon'ble Supreme Court in S.L.P. NO. 5402/07, copy of which has been filed by respondents in Supplementary affidavit on 21.8.2007, which is placed on record. The matter, therefore, need not be kept pending and is dropped as infructuous. Notices, if issued, are discharged.

Member-J

Member-A

Manish/-